

KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/595/2018/ARE-14

Multi Storied Building,
Dr.B.R.Ambedkar Road,
Bangalore-560 001,
Dated: 19/11/2020.

ENQUIRY REPORT

Present : Smt. **K.Bhagya**, Additional
Registrar of Enquiries-14
Karnataka Lokayukta
Bangalore.

Sub: Departmental Enquiry against **1) Sri. H. Chandrashekar**, Assistant Executive Engineer, KUWS & DB, Sagar, Shimoga District **2) Sri. Suhas**, Assistant Engineer, KUWS & DB, Sagar, Shimoga and **3) Sri. Bhadregowda**, Executive Engineer, KUWS & DB, Sagar, Shimoga District (presently retired) – reg.

Ref: 1. Report U/s.12(3) of the K.L Act, 1984 in COMPT/UPLOK/BD-1996/2016/ARLO-1 dated 30/01/2017.
2. KUWS & DB Order No. ಕಜಮ/ಹೆಚ್‌ಆರ್‌ಡಿ-1/1932/2018-19, dated 30/11/2018.
3. Nomination Order No:UPLOK-2/DE/595/2018, dated: 06/12/2018 of Hon'ble Upalokayukta, Bangalore.

* * * * *

The complainant by name **Sri. N. Keriappa** S/o N. Narayanashetty, Temple Road, Talaguppa, Sagar Taluk, Shimoga District has filed the complaint against **1) Sri. H. Chandrashekar**, Assistant Executive Engineer, KUWS & DB, Sagar, Shimoga District **2) Sri. Suhas**, Assistant Engineer, KUWS & DB, Sagar, Shimoga and **3)**

Sri. Bhadregowda, Executive Engineer, KUWS & DB, Sagar, Shimoga District (presently retired) alleging dereliction of duty and misconduct.

2. After completion of the investigation, a report was sent to the Government U/s. 12(3) of the Karnataka Lokayukta Act as per reference No.1. In pursuance of the report, the Karnataka Urban Water Supply & Drainage Board was pleased to issue the order dated 30/11/2018 authorizing Hon'ble Lokayukta to hold enquiry as per reference No.2. In pursuance of the order, the Nomination was issued by the Hon'ble Upalokayukta on 06/12/2018 authorizing ARE-14 to hold enquiry and to report as per reference No.3.
3. On the basis of the Nomination, the Articles of Charge against the DGO No.1, 2 and 3, framed by the Additional Registrar of Enquiries-14 which includes Articles of Charge at Annexure-I and Statement of Imputation of Misconduct at Annexure No. II are as follows:-

ಅನುಬಂಧ-1

ದೋಷಾರೋಪಣೆ

ಆ.ಸ.ನೌ.ರರಾದ 1. ಶ್ರೀ. ಹೆಚ್. ಚಂದ್ರಶೇಖರ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, 2. ಶ್ರೀ. ಸುಹಾಸ್, ಸಹಾಯಕ ಅಭಿಯಂತರರು ಮತ್ತು 3. ಶ್ರೀ. ಭದ್ರೇಗೌಡ, ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ, ಸಾಗರ ತಾಲ್ಲೂಕು, ಶಿವಮೊಗ್ಗ ಜಿಲ್ಲೆ ನೀವುಗಳು ಶಿವಮೊಗ್ಗ ಜಿಲ್ಲೆ ಸಾಗರ ತಾಲ್ಲೂಕು ಸಾಗರ ಪಟ್ಟಣಕ್ಕೆ ಕುಡಿಯುವ ನೀರು ಸರಬರಾಜು ಕಾಮಗಾರಿ ನಡೆಯುತ್ತಿದ್ದು, ಶರಾವತಿ ನಡಿ ನೀರನ್ನು ಹಿರೇಮನೆ, ತಾಳಗುಪ್ಪ, ಶಿರವಂತೆ ಮಾರ್ಗವಾಗಿ ಪೈಪ್‌ಲೈನ್‌ಗಳ ಮೂಲಕ ಸಾಗರ ಪಟ್ಟಣಕ್ಕೆ ಕುಡಿಯುವ ನೀರು ಯೋಜನೆಗೆ ಸರ್ಕಾರದಿಂದ ರೂ.3,706.15 ಲಕ್ಷಗಳು

ಗುತ್ತಿಗೆದಾರರಾದ ಮೆ:ಸೀನ್ ಇನ್‌ಪ್ರಾಪ್ರೈಟಿ ಲಿ., ಹೈದರಾಬಾದ್ ರವರಿಗೆ ಆಗಿದ್ದು, ಸದರಿ ಕಾಮಗಾರಿಗಳು ಅತ್ಯಂತ ಕಳಪೆಯಿಂದ ಕೂಡಿದ್ದು, ಗುದ್ದೇಮನೆ, ತಾಳಗುಪ್ಪ, ಆಲಳ್ಳಿ, ಶಿರವಂತೆ, ಗಾಲೀಪುರ, ಕುಗ್ಗೆ ಮುಂತಾದ ಕಡೆ ಪೈಪ್‌ಲೈನ್‌ಗಳಿಗಾಗಿ ತೆಗೆದ ಗುಂಡಿಗಳನ್ನು ಮುಚ್ಚಿರುವುದಿಲ್ಲ. ಅಲ್ಲಲ್ಲಿ ಹೋಂಡಗಳು ಬಿದ್ದಿದ್ದು, ಜಾನುವಾರುಗಳು, ವಾಹನ ಸವಾರರು ಓಡಾಡಲು ಕಷ್ಟಕರವಾಗಿದ್ದು, ಸದರಿ ಎಲ್ಲಾ ಕಾಮಗಾರಿಗಳಿಗೂ ಸಹ ಬಿಲ್ ಮಾಡಿಕೊಂಡಿರುತ್ತೀರಿ. (ಆದರೆ, ಹೋಂಡ ಗುಂಡಿಗಳ ಎದುರುಗಡೆ ಇರುವ ಅಂಗಡಿ ಮಾಲೀಕರು ತಾವೇ ತಮ್ಮ ಖರ್ಚಿನಿಂದ ಮುಚ್ಚಿಕೊಂಡಿದ್ದಾರೆ). ಪೈಪ್‌ಲೈನ್ ಗಳನ್ನು ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ ಪ್ರಾಧಿಕಾರದ ಅನುಮತಿ ಇಲ್ಲದೇ ರಸ್ತೆ ಬದಿ ಹಾಕಿರುತ್ತೀರಿ. ಇದರಿಂದಾಗಿ, ರಸ್ತೆ ಅಗಲವಾದರೆ, ಸರ್ಕಾರಕ್ಕೆ ಕೋಟ್ರಿಯಂತರ ರೂಪಾಯಿ ನಷ್ಟವಾಗುತ್ತದೆ ಹಾಗೂ ಅಳವಡಿಸಲಾದ ಎಲ್ಲಾ ಪೈಪ್‌ಗಳು ಅಂದಾಜು ಪಟ್ಟಿಯಂತೆ ಇಲ್ಲ. ಪೈಪ್‌ಗಳ ಮೇಲಿನ ಕೋಟಿಂಗ್, ಕ್ಯೂರಿಂಗ್‌ಗೆ ಸರಿಯಾದ ರೀತಿಯಲ್ಲಿ ಸಿಮೆಂಟ್ ಬಳಸಿಲ್ಲ. ಇದರ ಬಗ್ಗೆ ನಿಮ್ಮನ್ನು ದೂರುದಾರರು ಕೇಳಿಕೊಂಡರೂ ಸಹ ಯಾವುದೇ ಕ್ರಮ ಜರುಗಿಸದೇ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

2. ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ದುವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮ 3(1)(i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ ಎಂದು ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.

ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆಯ ವಿವರ

3. ಶ್ರೀ ಎನ್.ಕೆರಿಯಪ್ಪ ಬಿನ್ ಎನ್.ನಾರಾಯಣಶೆಟ್ಟಿ, ತಾಳಗುಪ್ಪ ದೇವಸ್ಥಾನ ರಸ್ತೆ, ಸಾಗರ ತಾಲ್ಲೂಕು, ಶಿವಮೊಗ್ಗ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ 'ದೂರುದಾರರು' ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರು 1. ಶ್ರೀ. ಹೆಚ್. ಚಂದ್ರಶೇಖರ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, 2. ಶ್ರೀ.



ಸುಹಾಸ್, ಸಹಾಯಕ ಅಭಿಯಂತರರು ಮತ್ತು 3. ಶ್ರೀ. ಭದ್ರೇಗೌಡ, ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ, ಸಾಗರ ತಾಲ್ಲೂಕು, ಶಿವಮೊಗ್ಗ ಜಿಲ್ಲೆ ರವರ ವಿರುದ್ಧ ನೀಡಿದ ದೂರಿನನ್ವಯ ಪ್ರಕರಣವನ್ನು ದಾಖಲಿಸಿಕೊಂಡು ತನಿಖೆಯನ್ನು ಕೈಗೊಳ್ಳಲಾಗಿತ್ತು.

4. ಪ್ರಕರಣದ ಸಂಕ್ಷಿಪ್ತ ಸಾರಾಂಶ:- ಶಿವಮೊಗ್ಗ ಜಿಲ್ಲೆ ಸಾಗರ ತಾಲ್ಲೂಕು, ಸಾಗರ ಪಟ್ಟಣಕ್ಕೆ ಕುಡಿಯುವ ನೀರು ಸರಬರಾಜು ಕಾಮಗಾರಿ ನಡೆಯುತ್ತಿದ್ದು, ಶರಾತಿ ನಡಿ ನೀರನ್ನು ಹಿರೇಮಣೆ, ತಾಳಗುಪ್ಪ, ಶಿರವಂತೆ ಮಾರ್ಗವಾಗಿ ಮೂಲಕ ಸಾಗರ ಪಟ್ಟಣಕ್ಕೆ ಕುಡಿಯುವ ನೀರು ಯೋಜನೆಗೆ ಸರ್ಕಾರದಿಂದ ರೂ.3,706.15 ಲಕ್ಷಗಳು ಗುತ್ತಿಗೆದಾರರಾದ ಮೆ:ಸೀನ್ ಇನ್ವೆಸ್ಟ್‌ಮೆಂಟ್ ಲಿ., ಹೈದರಾಬಾದ್ ರವರಿಗೆ ಆಗಿದ್ದು, ಸದರಿ ಕಾಮಗಾರಿಗಳು ಅತ್ಯಂತ ಕಳಪೆ ಯಿಂದ ಕೂಡಿದೆ, ಗುಡ್ಡೇಮನೆ, ತಾಳಗುಪ್ಪ, ಅಲಳ್ಳಿ, ಶಿರವಂತೆ, ಗಾಳೀಪುರ, ಕುಗ್ಗಿ, ಮುಂತಾದ ಕಡೆ ಪೈಪ್‌ಲೈನ್‌ಗಳಾಗಿ ತೆಗೆದ ಗುಂಡಿಗಳನ್ನು ಮುಚ್ಚಿರುವುದಿಲ್ಲ. ಅಲ್ಲಲ್ಲಿ ಹೊಂಡಗಳು ಬಿದ್ದಿವೆ, ಜಾನುವಾರುಗಳು, ವಾಹನ ಸವಾರರು ಓಡಾಡಲು ಕಷ್ಟಕರವಾಗಿದೆ. ಆದರೆ, ಎಲ್ಲಾ ಕಾಮಗಾರಿಗಳಿಗೂ ಸಹ ಬಿಲ್ ಮಾಡಿಕೊಂಡಿದ್ದಾರೆ. ಆದರೆ ಹೊಂಡ ಗುಂಡಿಗಳ ಎದುರುಗಡೆ ಇರುವ ಅಂಗಡಿ ಮಾಲೀಕರು ತಾವೇ ತಮ್ಮ ಖರ್ಚಿನಿಂದ ಮುಚ್ಚಿಕೊಂಡಿದ್ದಾರೆ. ಪೈಪ್‌ಲೈನ್‌ಗಳನ್ನು ರಾಷ್ಟ್ರೀಯ ಹೆಚ್ಚಾರಿ ಪ್ರಾಧಿಕಾರದ ಅನುಮತಿ ಇಲ್ಲದೇ ರಸ್ತೆ ಬದಿ ಹಾಕಿರುವುದರಿಂದ, ಮುಂದಿನ ದಿನಗಳಲ್ಲಿ ರಸ್ತೆ ಅಗಲವಾದರೆ ಕೋಟ್ಯಾಂತರ ರೂಪಾಯಿ ಸರ್ಕಾರಕ್ಕೆ ನಷ್ಟವಾಗಿದೆ. ಅಳವಡಿಸಲಾದ ಎಲ್ಲಾ ಪೈಪ್‌ಗಳು ಅಂದಾಜು ಪಟ್ಟಿಯಂತೆ ಇಲ್ಲ. ಪೈಪ್‌ಗಳ ಮೇಲಿನ ಕೋಟಿಂಗ್, ಕ್ಯೂರಿಂಗ್‌ಗೆ ಸರಿಯಾದ ರೀತಿಯಲ್ಲಿ ಸಿಮೆಂಟ್ ಬಳಸಿಲ್ಲ. ಈ ಬಗ್ಗೆ ಎದುರುದಾರರನ್ನು ಕೇಳಿಕೊಂಡರೂ ಸಹ ಯಾವುದೇ ಕ್ರಮ ಜರುಗಿಸದೇ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುವುದಾಗಿ ಹೇಳಿದ್ದಾರೆ.

5. ದೂರಿನ ಬಗ್ಗೆ ತನಿಖೆ ಕೈಗೊಂಡು ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಚಿತ್ರದುರ್ಗ ಜಿಲ್ಲೆಯ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಆರಕ್ಷಕ ಅಧೀಕ್ಷಕ (ಇನ್ನು ಮುಂದೆ, ತನಿಖಾಧಿಕಾರಿಗಳು ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರನ್ನು ಕೇಳಲಾಗಿ, ಸದರಿಯವರು ತಮ್ಮ ತನಿಖಾ ವರದಿಯಲ್ಲಿ, ಸದರಿ



ಕಾಮಗಾರಿಗಳನ್ನು ಸ್ಥಳಕ್ಕೆ ಬೇಟಿ ನೀಡಿ ವಿಚಾರಣೆ ಕೈಗೊಂಡಿದ್ದು, ದೂರುದಾರರು ಹೇಳಿರುವ ಅಂಶಗಳು ನಕಾರಾತ್ಮಕವಾಗಿವೆ ಹಾಗೂ ಪೈಪ್‌ಲೈನ್ ಮಾರ್ಗದ ರಸ್ತೆ ಮರು ಪೂರ್ಣ ಮಾಡಲು ಟೆಂಡರ್‌ನಲ್ಲಿ ನಿಗದಿಪಡಿಸಿರುವ ಕಾಮಗಾರಿಯನ್ನು ಕೈಗೊಂಡಿಲ್ಲ ಮತ್ತು ಮೀಸಲಿಟ್ಟ ಹಣವನವನವು ಇಲ್ಲಿಯವರೆಗೂ ಸಹ ಗುತ್ತಿಗೆದಾರರಿಗೆ ಸಂದಾಯ ಮಾಡಿಲ್ಲವೆಂದು ಹೇಳಿದ್ದಾರೆ.

6. ದೂರು ಮತ್ತು ತನಿಖಾಧಿಕಾರಿಗಳ ವರದಿಗೆ ದೂರುದಾರರುಗಳಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಗಿ, 1 ರಿಂದ 3ನೇ ಎದುರುದಾರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ-

ಸದರಿ ಕಾಮಗಾರಿಗಳು ಕಳಪೆಯಿಂದ ಕೂಡಿರುವುದಿಲ್ಲ ಮತ್ತು ಈ ಕಾಮಗಾರಿಗಳಲ್ಲಿ ಯಾವುದೇ ಹಣದ ದುರುಪಯೋಗವಾಗಿಲ್ಲ, ಸದರಿ ಕಾಮಗಾರಿಗಳನ್ನು ಅಂದಾಜು ಪಟ್ಟಿಗನುಗುಣವಾಗಿ ಉತ್ತಮ ಗುಣಮಟ್ಟದ ಉಪಕರಣಗಳನ್ನು ಉಪಯೋಗಿಸಿ ನಿರ್ಮಾಣ ಮಾಡಲಾಗಿದೆ. ಈ ಬಗ್ಗೆ ಸಿಮೆಂಟ್ ಇನ್ನರ್ ಲೈನಿಂಗ್ ಮತ್ತು ಔಟರ್ ಕೋಟಿಂಗ್ ಗುಣಮಟ್ಟವನ್ನು ಪರೀಕ್ಷಿಸಿ, ತೃಪ್ತಿಕರವಾಗಿದೆಯೆಂಬ ಬಗ್ಗೆ ಗುಣಮಟ್ಟ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯವರು ವರದಿ ಸಲ್ಲಿಸಿದ್ದಾರೆ. ಸದರಿ ಕಾಮಗಾರಿಗಳು ಉತ್ತಮ ರೀತಿಯಲ್ಲಿ ನಿರ್ವಹಣೆ ಮಾಡಿರುವುದರಿಂದ ಸಾರ್ವಜನಿಕ ಉಪಯೋಗಕ್ಕೆ ಪೂರಕವಾಗಿದ್ದು, ಈ ಬಗ್ಗೆ ಸಾರ್ವಜನಿಕರು ಸಹ ಉತ್ತಮ ಅಭಿಪ್ರಾಯವನ್ನು ವ್ಯಕ್ತಪಡಿಸಿದ್ದಾರೆ. ದೂರುದಾರರು ಯಾವುದೇ ಪುರಾವೆಗಳಿಲ್ಲದೇ ಈ ಸುಳ್ಳು ದೂರನ್ನು ನೀಡಿರುವುದಾಗಿ ಹೇಳಿದ್ದಾರೆ.

7. ಎದುರುದಾರರ ಆಕ್ಷೇಪಣೆಗಳಿಗೆ ದೂರುದಾರರಿಂದ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಕೇಳಲಾಗಿ, ದೂರುದಾರರು ಪ್ರತ್ಯುತ್ತರವನ್ನು ಸಲ್ಲಿಸಿಲ್ಲ.

8. ಕಡತ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ಕಂಡು ಬರುವ ಅಂಶಗಳೇನೆಂದರೆ:

ಎದುರುದಾರರು ಟೆಂಡರ್‌ನಲ್ಲಿ ನಮೂದಿಸಲಾದ ಕಾಮಗಾರಿಯನ್ನು ನಿರ್ವಹಣೆ ಮಾಡದೇ ಮತ್ತು ಈ ಬಗ್ಗೆ ಹಣವನ್ನು ಸಹ ಗುತ್ತಿಗೆದಾರರಿಗೆ ಸಂದಾಯ ಮಾಡದೇ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬಂದಿದೆ.

9. ಮೇಲ್ಕಂಡ ಅಂಶಗಳು, ಕಡತದ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು, ವರದಿ ಮತ್ತು ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಸದರಿ 1 ರಿಂದ 3ನೇ ಎದುರುದಾರರ ವಿರುದ್ಧದ ನಡವಳಿಯನ್ನು ಕೈಬಿಡಲು ಸೂಕ್ತ/ ಸಮಂಜಸ/ ಸಮಾಧಾನಕರ ಕಾರಣ ತೋರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.
10. ಕಡತದಲ್ಲಿಯ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳಿಂದ, 1 ರಿಂದ 3ನೇ ಎದುರುದಾರರು ಸರ್ಕಾರಿ/ ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠತೆ ಮತ್ತು ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡ ದುರ್ವರ್ತನೆ/ ದುರ್ನಡತೆ ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.
11. ದೂರು ಹಾಗೂ ಕಡತದಲ್ಲಿರುವ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ ಮೇಲ್ನೋಟಕ್ಕೆ ಆ.ಸ.ನೌಕರರಾದ ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠತೆಯನ್ನು ತೋರಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾದ್ದರಿಂದ ಆ.ಸ.ನೌಕರರಾದ ನಿಮ್ಮ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಕ್ರಮ ಜರುಗಿಸಬಹುದಾಗಿದೆ ಎಂದು ಕಂಡುಬಂದಿರುತ್ತದೆ.
12. ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತದಲ್ಲಿನ ಆಧಾರಗಳಿಂದ ಆ.ಸ.ನೌಕರರು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966ರ, ನಿಯಮ 3(1) (ii) ಮತ್ತು (iii) ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಗೆ ಹೂಡಲು ಮತ್ತು



ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿಯಂತ್ರಣ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎ ರ ಅಡಿಯಲ್ಲಿ ಆ.ಸ.ನೌ.ರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ಮಾಡಲು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಒಪ್ಪಿಸುವಂತೆ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸು ಮಾಡಲಾಗಿತ್ತು. ಸದರಿ ಶಿಫಾರಸಿನ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಆ.ಸ.ನೌ.ಕರರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಕೈಗೊಂಡು ವರದಿ ಸಲ್ಲಿಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ ರವರಿಗೆ ವಹಿಸಿ ಆದೇಶ ಮಾಡಿದೆ. ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಅಪರ ನಿಬಂಧಕರು (ವಿಚಾರಣೆಗಳು-14) ಇವರನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕ ಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

4. The aforesaid 'articles of charge' were served on the DGO No.1, 2 and 3. The DGO No.1, 2 and 3 had appeared before this authority on 06/03/2019 and their first oral statements under Rule 11(9) of KCS (CCA) Rules, 1957 were recorded. The DGO No.1, 2 and 3 pleaded not guilty and claimed to be enquired about the charges.
5. This complaint was lodged before this authority on 09/10/2015. According to the complainant, these DGOs have not filled the pits dug for the pipeline work for the water supply scheme to Sagar City through Hiremane, Talaguppa, Shiravanthe, Sagar Town, Sagar Taluk, Shimoga District. As the DGOs have not filled those pits, the public found it very difficult to move there through their vehicles as well as rearing animals also found to move there. Without filling the pits dug for the pipeline work, the DGOs had passed the bill regarding the said work by colluding with the company i.e. M/s. S.E.W Infrastructure Limited, Hyderabad. The residents as well as the agriculturists of those villages, town, themselves got filled those pits. So, those bills cannot be passed. Further, the DGOs without



obtaining the permission from the National Highway, kept the pipes on both side of the highway and thereby crores of rupees loss caused to the Government. Further, the pipes used for the water supply scheme to Sagar city through 14 enroute villages with Sharavathi River are of substandard and they are not as per the estimation. The Sagar Division Officers knew this fact but they are colluding for the sake of money. Further, quoting on those pipes is not good. They have not used curing cement. The whole work is of substandard. So, prayed to take action against these DGOs as they indulged in corruption and committed dereliction of duty and misconduct while working as Government servants.

6. The facts supported by the material on record prima facie showed that the DGO No.1, 2 and 3, being public servants failed to maintain absolute integrity beside devotion to duty and acted in a manner unbecoming of Government servants and thereby committed misconduct as per Rule 3(1)(ii) & (iii) of KCS (Conduct) Rules, 1966 and made themselves liable for disciplinary action.
7. The Disciplinary Authority has got examined the complainant as PW-1, I.O. i.e. Sri. C.N Anand, Assistant Executive Engineer, TAC, Karnataka Lokayukta, Bengaluru got examined as PW-2 another I.O. Sri. Maheshwargowda S.U, Dy.SP, Shimoga got examined as PW-3 and Ex.P.1 to 17 are got marked on their side. On the other hand, the DGO No.1 got examined as DW-1 and Ex.D.1 to 14 got marked on the side of DGOs.
8. Now points that arise for my consideration are:



Point No.1 : Whether the charges framed against
DGO No.1, 2 and 3 are proved?

Point No.2 : What order?

9. Heard, perused the entire case record and heard the argument of both the side.

10. My answer to the above points are as under:

Point No. 1: **In the negative.**

Point no. 2 : **As per final order for the following ;**

REASONS

11. **Point No.1 : Sri. N. Keriappa** S/o N. Narayanashetty, Temple Road, Talaguppa, Sagar Taluk, Shimoga District has filed the complaint against **1) Sri. H. Chandrashekar**, Assistant Executive Engineer, KUWS & DB, Sagar, Shimoga District **2) Sri. Suhas**, Assistant Engineer, KUWS & DB, Sagar, Shimoga and **3) Sri. Bhadregowda**, Executive Engineer, KUWS & DB, Sagar, Shimoga District (presently retired) alleging dereliction of duty and misconduct.

12. According to the complaint, these DGOs have not filled the pits dug for the pipeline work for the water supply scheme to Sagar City through Hiremane, Talaguppa, Shiravanthe Villages. As the DGOs have not filled those pits, the public found it very difficult to move there through their vehicles as well as rearing animals also found to move there. Without filling the pits dug for the pipeline work, the DGOs had passed the bill regarding the said work by colluding with



the company i.e. M/s. S.E.W Infrastructure Limited, Hyderabad. The residents as well as the agriculturists of those villages, town, themselves got filled those pits. So, those bills cannot be passed. Further, the DGOs without obtaining the permission from the National Highway, kept the pipes on both side of the highway and thereby crores of rupees loss caused to the Government. Further, the pipes used for the water supply scheme to Sagar city through 14 enroute villages with Sharavathi River are of substandard and they are not as per the estimation. The Sagar Division Officers knew this fact but they are colluding for the sake of money. Further, quoting on those pipes is also not good. They have not used curing cement. The whole pipeline work is of substandard. So, prayed to take action against these DGOs as they indulged in corruption and committed dereliction of duty and misconduct while working as Government servants.

13. After filing the present complaint to this institution, the comments were called by DGO No.1, 2 and 3. They have denied the allegations made in the complaint and prayed to close the complaint at that stage itself.
14. Before this authority, the DGO No.1, 2 and 3 have filed their written statement. The DGO No.1 contended that after obtaining administrative approval, the said work has been started. Thereafter, they have obtained the technical approval also. On 17/11/2008, a resolution had been passed and the Town Municipality, Sagar accepted to maintain the said pipeline after the work has been completed and handed over to the Town Municipality, Sagar. KUWS



& DB, Bengaluru also approved for allotting package tender to 'M/s. S.E.W Infrastructure Limited, "Snehalatha" Green-Land Road Begumpete, Hyderabad'. The Chief Engineer had agreed to handover the work to the contractor of the above said company. On 23/04/2012, the above said company and the Executive Engineer, KUWS & DB, Shimoga Division signed the contract agreement. On 23/04/2012, Executive Engineer had issued work order to the above said company. Before the said work starts, the Chief Engineer, KUWS & DB, Bengaluru got the third party agency report from M/s. Enzen Water Solution Pvt. Ltd., Hosur Road, Bengaluru regarding the quality of M.S Pipe from its production unit only.

15. Further, he has contended that Executive Engineer, KUWS & DB, Shimoga has not received any complaints from the villagers, shop owners, agriculturists alleging that the said pipeline work was substandard. Third party inspection agency also not expressed any comment on this work. The DGOs have supervised the work and maintained the quality by regular inspection by and their respective check measurements. They have also obtained the permission from the National Highway, Sub-Division, Chitradurga and also paid Rs.32,91,400/- through DD towards digging of the said highway for the purpose of this water supply scheme.

16. He has further contended that after filing the present complaint to this institution, Dy.SP, Karnataka Lokayukta, Shimoga visited the spot and collected necessary documents and reported that the work was of good standard. Thereafter, Assistant Executive Engineer, TAC, Karnataka Lokayukta, Bengaluru also visited the spot, inspected the



work and materials and opined that the work executed was of good standard and the pipes used were also good standard.

17. By contending like above, the DGO No.1 prayed to exonerate him from the present proceedings.

18. In the same way, the DGO No.2 and 3 also contended in their written statement and prayed to exonerate them from the present proceedings.

19. Here, the complainant Keriappa got examined as PW-1. He has deposed in his chief examination as “ಆಸನೌ-1 ರಿಂದ 3ರವರು ಗೊತ್ತು ಲಿಂಗನಮಕ್ಕಿಯಿಂದ ಸಾಗರಕ್ಕೆ ನೀರು ಸರಬರಾಜು ಆಗುತ್ತಿದೆ. ಕುಡಿಯುವ ನೀರಿನ ಪೈಪ್ ಲೈನ್‌ಗಳನ್ನು ಅಳವಡಿಸಿದಾಗ ತೆಗೆದಿದ್ದಂತಹ ಗುಂಡಿಗಳನ್ನು ಅಲ್ಲಲ್ಲಿ ಮುಚ್ಚಿರುವುದಿಲ್ಲ. ಸದರಿ ಪೈಪ್‌ಗಳನ್ನು ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿಯ ಪಕ್ಕದಲ್ಲಿಯೇ ಹಾಕಿರುತ್ತಾರೆ. ಸಾಗರದಲ್ಲಿ ಅಳವಡಿಸಿರುವ 5 ಲಕ್ಷರೂ.ನ ಟ್ಯಾಂಕಿಗೆ ಕ್ಯೂರಿಂಗ್ ಮಾಡಿರುವುದಿಲ್ಲ. ಅಳವಡಿಸಲಾಗಿರುವ ಪೈಪಿನ ದಪ್ಪದ ಬಗ್ಗೆ ಮತ್ತು ಅವುಗಳ ಮೇಲೆ ಮಾಡಿರುವ ಕೋಟಿಂಗ್ ಬಗ್ಗೆ ನಮಗೆ ಅನುಮಾನವಿದ್ದು, ಈ ಎಲ್ಲಾ ವಿಷಯಗಳ ಬಾಬು ನಾನು ಪ್ರಸ್ತುತ ದೂರನ್ನು ನೀಡಿದ್ದೇನೆ” (the complaint is got marked as Ex.P.1 and Form No. I & II are got marked as Ex.P.2 & 3 respectively). He has further deposed that after lodging the present complaint to this institution the I.O. had come to the spot and inspected the materials, recorded his statement as well as others and reported to this institution. In his cross examination he has deposed as “ಪೂರ್ತಿ ತನಿಖೆಯಾದ ನಂತರ, ತನಿಖಾಧಿಕಾರಿಗಳು ತಾಂತ್ರಿಕವಾಗಿ ಎಲ್ಲವನ್ನು ಪರಿಶೀಲನೆ ಮಾಡಿದ ಸಂದರ್ಭದಲ್ಲಿ, ಆಸನೌ-1 ರಿಂದ 3ರವರು ಯಾವುದೇ ರೀತಿಯ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುವುದಿಲ್ಲ ಎನ್ನುವುದು ನಮಗೆ ಮನವರಿಕೆಯಾಯಿತು. ತನಿಖಾಧಿಕಾರಿಯವರು ಮಾಡಿದ ಮಹಜರನ್ನು ನಾನು ಓದಿ ನೋಡಿ ಸರಿ ಎಂದು ತಿಳಿದ ಮೇಲೆ ಸಹಿ ಹಾಕಿರುತ್ತೇನೆ. ಶಿವಮೊಗ್ಗ ಪೊಲೀಸ್ ಉಪಾಧೀಕ್ಷಕರು ತನಿಖೆಗೆ ಬಂದಿದ್ದಾಗಲೂ ನಾನು ಹಾಜರಿದ್ದೆ. ತನಿಖೆಯ ಕಾಲದಲ್ಲಿ ಗ್ರಾಮಸ್ಥರ ಹೇಳಿಕೆಗಳನ್ನು ಸಹಾ ಪಡೆದಿರುತ್ತಾರೆ.

ಅವರು ತನಿಖೆ ಮಾಡಿದ ನಂತರ ಆಸನೌ-1 ರಿಂದ 3ರವರು ಮಾಡಿದ್ದ ಕಾಮಗಾರಿಯಲ್ಲಿ ಯಾವುದೇ ರೀತಿಯ ಲೋಪದೋಷಗಳು ಇರಲಿಲ್ಲ ಎನ್ನುವುದು ನನಗೆ ಮನವರಿಕೆಯಾಯಿತು. ಆಗ ಮಾಡಿದ ಕಾಮಗಾರಿಯಿಂದ ಈಗ ಸಾರ್ವಜನಿಕರಿಗೆ ಅನುಕೂಲವಾಗಿದೆ ಎನ್ನುವುದು ಸರಿ. ಆ ಕಾಮಗಾರಿಯ ಬಾಬು ಯಾವುದೇ ದೂರುಗಳು ಈಗ ಇರುವುದಿಲ್ಲ ಎನ್ನುವುದು ಸರಿ. ಆ ಕಾಮಗಾರಿ ಪೂರ್ಣವಾಗಿ ಯಶಸ್ವಿಗೊಂಡಿದೆ ಎನ್ನುವುದು ಸರಿ”.

Thus, after lodging the present complaint, as per the direction of Hon'ble Upalokayukta, Dy.SP, Karnataka Lokayukta, Shimoga had visited the spot and inspected the materials, recorded the statements of villagers and reported to this institution. The said Dy.SP Maheshwaragowda got examined as PW-3. He has deposed before this authority saying that he had collected the documents from Assistant Executive Engineer, KUWS & DB, Sub-Division, Shimoga. The quality of the pipes used for the said work are as per the estimation only. Further, he has recorded the statements of the villagers of Guddemane, Thalaguppa, Alalli, Siravanthe, Galipura, Kugve on 20/02/2016, 12/04/2016, 13/04/2016, 12/05/2016, 13/05/2016, 24/08/2016 & 02/09/2015. When he had visited the spot, the pits were closed. But the pits dug for the purpose of chamber were not closed. He had also gone through the report of the third inspection agency which also reported that the pipes used for the said work are of good quality and as per estimation only. Further, regarding the allegation that without obtaining the permission from the National Highway they kept the pipes on both side of the road, he had verified the documents which reveal that they had obtained the permission to cut the National Highway at 5 places and also paid Rs.32,91,400/- through DD No.347977 dated 13/06/2013 to Executive Engineer, National Highway Sub-Division, Chitradurga. Further, he has deposed that the said work has already been completed and supplying water to Sagar Town from



Linganamakki through the above named villages. He has collected the relevant documents regarding the above aspects. The said documents are got marked as Ex.P.8 to 14 through him only. He has also deposed that the road restoration work has not been done and the amount also not paid to the contractor towards the said work. Further, he has deposed in his chief examination as “ಈ ಅರ್ಜಿಯಲ್ಲಿ ಮಾಡಿದ್ದಂತಹ ಆಪಾದನೆಗಳು ನಾನು ಕೈಗೊಂಡ ತನಿಖೆಯಿಂದ ನಕಾರಾತ್ಮಕವಾಗಿರುತ್ತವೆ ಎಂದು ನನ್ನ ವರದಿಯನ್ನು ನೀಡಿರುತ್ತೇನೆ”. His report is got marked as Ex.P.15. In this Ex.P.15 also he has reported as above only. Further, in the report it is also stated as “ಅರ್ಜಿದಾರರಾದ ಶ್ರೀ. ಎನ್. ಕಿರಿಯಪ್ಪ ಬಿನ್ ನಾರಾಯಣಶೆಟ್ಟರು, 50 ವರ್ಷ, ಅಧ್ಯಕ್ಷರು, ಗ್ರಾಮ ಹಿತರಕ್ಷಣಾ ವೇದಿಕೆ, ತಾಳಗುಪ್ಪ, ವಾಸ ದೇವಸ್ಥಾನ ರಸ್ತೆ, ತಾಳಗುಪ್ಪ ಗ್ರಾಮ, ಸಾಗರ ತಾಲ್ಲೂಕಾರವರ ಹೇಳಿಕೆಯನ್ನು ಪಡೆದಿದ್ದು, ಸದರಿಯವರು ಸಹ ಅರ್ಜಿ ಸಲ್ಲಿಸುವ ಸಮಯದಲ್ಲಿ ಯಾವುದೇ ದಾಖಲಾತಿಗಳು ಲಭ್ಯವಿಲ್ಲದ ಕಾರಣ ಅರ್ಜಿಯ ಜೊತೆ ದಾಖಲಾತಿಗಳನ್ನು ಸಲ್ಲಿಸಿರಲಿಲ್ಲ. ಪ್ರಸ್ತುತ ಕಾಮಗಾರಿಗಳು ಸರಿಯಾದ ರೀತಿಯಲ್ಲಿ ನಡೆಯುತ್ತಿದ್ದು, ಗುತ್ತಿಗೆದಾರರು ಗುಂಡಿಗಳನ್ನು ಮುಚ್ಚಿರುತ್ತಾರೆ. ಛೇಂಬರ್ ವಾಲ್ಡ್ ಕಟ್ಟುವ ಕಾಮಗಾರಿ ಪ್ರಗತಿಯಲ್ಲಿರುತ್ತದೆ. ಮಳೆಗಾಲದಲ್ಲಿ ಅಲ್ಲಲ್ಲಿ ಗುಂಡಿಗಳಾಗಿದ್ದರಿಂದ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದೆನು. ಪ್ರಸ್ತುತ ಪೈಪ್‌ಲೈನಿನ ಮಾರ್ಗದಲ್ಲಿ ಯಾವುದೇ ಗುಂಡಿಗಳು ಇಲ್ಲದಂತೆ ಗುತ್ತಿಗೆದಾರರು ಕ್ರಮ ಕೈಗೊಂಡಿರುತ್ತಾರೆ ಎಂಬ ಸಾರಾಂಶದ ಹೇಳಿಕೆಯನ್ನು ನೀಡಿರುತ್ತಾರೆ”. Further, it is also reported that the allegations made by the complainant are not proved.

20. Thereafter, as per the direction of Hon'ble Upalokayukta, Assistant Executive Engineer, TAC, Karnataka Lokayukta, Bengaluru also visited the spot, inspected the materials and submitted his report to this institution. The said Assistant Executive Engineer Sri. C.N Anand also got examined as PW-2. He has also deposed in his chief examination that at the time of investigation the complainant and the DGO No.1 & 2 were present. He had inspected the spot and villagers informed that the contractor himself closed the pits dug for the

pipeline work. Other pits were test pits, so they were not closed. Further, regarding the allegation of quality of pipes, the said pipes used for this work are as per tender notification only. Regarding this aspect this PW-2 has deposed very clearly in his chief examination as “ಅಳವಡಿಸಲಾಗಿದ್ದ ಪೈಪುಗಳನ್ನು ಈಗಾಗಲೇ ಮುಚ್ಚಿದ್ದರಿಂದ ಉಳಿದ ಪೈಪುಗಳನ್ನು ಆಸನೌರವರುಗಳು 6ಎಂಎಲ್‌ಡಿ ಸಾಮರ್ಥ್ಯದ ಶುದ್ಧೀಕರಣ ಘಟಕದ ಮೈದಾನದಲ್ಲಿ ಶೇಖರಿಸಿಟ್ಟಿದ್ದರು. ಆ ಪೈಪುಗಳ ದಪ್ಪ ಮತ್ತು ವ್ಯಾಸ, ಕೇಸಿಂಗ್‌ನ ಸಾಮರ್ಥ್ಯಗಳನ್ನು ಪರಿಶೀಲಿಸಿದೆ. ಅವು ಟೆಂಡರ್ Tender specification ಗೆ ಅನುಗುಣವಾಗಿದ್ದವು. ಆಸನೌರವರುಗಳು ಈಗಾಗಲೇ ಹಾಜರುಪಡಿಸಿದ್ದ ದಾಖಲೆಗಳಂತೆ ಅಲ್ಲಿದ್ದ ಅಷ್ಟು ಪೈಪುಗಳಲ್ಲಿ ಒಂದನ್ನು ತೆಗೆದು ಪರೀಕ್ಷಿಸಿ ನೋಡಲಾಗಿ ಅದರ ದಪ್ಪ ಮತ್ತು ವ್ಯಾಸ, ಕೇಸಿಂಗ್‌ನ ಸಾಮರ್ಥ್ಯ ಸರಬರಾಜು ಮಾಡಿದ ಅಳತೆಗೆ ಅನುಗುಣವಾಗಿತ್ತು. ಮುಂದುವರೆದು ಕೇಸಿಂಗ್‌ನ ಸಾಮರ್ಥ್ಯವನ್ನು ತಿಳಿಯಲು ಸುತ್ತಿಗೆಯಿಂದ ಒಡೆಸಿ ನೋಡಿದಾಗ ಯಾವುದೇ ಒಡೆಯುವಿಕೆಯಾಗಲಿ, ಸೀಳುವಿಕೆಯಾಗಲಿ ಆಗಲಿಲ್ಲ. ಹೀಗಾಗಿ ಅದರ ಸಾಮರ್ಥ್ಯ ಚೆನ್ನಾಗಿದೆಯೆಂದು ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬಂದೆ”. Further, he has also deposed as “ಸ್ಥಳ ತನಿಖೆ ಮಾಡಿದಾಗ ಕಾಮಗಾರಿ ಒಳ್ಳೆಯ ಸ್ಥಿತಿಯಲ್ಲಿದ್ದುದರಿಂದ ಮತ್ತು ಮಣ್ಣು ಮುಚ್ಚುವಿಕೆಗೆ ಪೂರ್ತಿಯಾಗಿ ಹಣ ಪಾವತಿಸಿಲ್ಲದಿರುವುದರಿಂದ ದೂರುದಾರರ ಆಪಾದನೆ ಸಾಭೀತಾಗಿರುವುದಿಲ್ಲವೆಂದು ನನ್ನ ವರದಿಯಲ್ಲಿ ತಿಳಿಸಿರುತ್ತೇನೆ”. His report is got marked as Ex.P.6. He has reported that the allegations made by the complainant are not established.

21. Thus, from the evidence of Dy.SP, Karnataka Lokayukta, Shimoga and the then Assistant Executive Engineer, TAC, Karnataka Lokayukta, Bengaluru it reveals that the allegations made by the complainant are not established. Both I.Os collected all documents and produced before this authority. Moreover, as already observed above, the complainant also deposed in his cross examination as “ಪೂರ್ತಿ ತನಿಖೆಯಾದ ನಂತರ, ತನಿಖಾಧಿಕಾರಿಗಳು ತಾಂತ್ರಿಕವಾಗಿ ಎಲ್ಲವನ್ನು ಪರಿಶೀಲನೆ ಮಾಡಿದ ಸಂದರ್ಭದಲ್ಲಿ, ಆಸನೌ-1 ರಿಂದ 3ರವರು ಯಾವುದೇ ರೀತಿಯ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುವುದಿಲ್ಲ ಎನ್ನುವುದು ನಮಗೆ ಮನವರಿಕೆಯಾಯಿತು..... ಶಿವಮೊಗ್ಗ ಪೊಲೀಸ್ ಉಪಾಧೀಕ್ಷಕರು ತನಿಖೆಗೆ ಬಂದಿದ್ದಾಗಲೂ ನಾನು



ಹಾಜರಿಲ್ಲ. ತನಿಖೆಯ ಕಾಲದಲ್ಲಿ ಗ್ರಾಮಸ್ಥರ ಹೇಳಿಕೆಗಳನ್ನು ಸಹಾ ಪಡೆದಿರುತ್ತಾರೆ. ಅವರು ತನಿಖೆ ಮಾಡಿದ ನಂತರ ಆಸನೊ-1 ರಿಂದ 3ರವರು ಮಾಡಿದ್ದ ಕಾಮಗಾರಿಯಲ್ಲಿ ಯಾವುದೇ ರೀತಿಯ ಲೋಪದೋಷಗಳು ಇರಲಿಲ್ಲ ಎನ್ನುವುದು ನನಗೆ ಮನವರಿಕೆಯಾಯಿತು”.

22. Here, the DGO No.1 got examined as DW-1. He has produced as many as 14 documents which are got marked as Ex.D.1 to 14 i.e. all documents relating to this water supply scheme. From the documents it is revealed that as per the tender notification only the work has been executed.
23. For the above said reasons and discussion, I answer point No.1 in the negative.
24. **Point No. 2** : For the above said reasons and discussion it can be said without any hesitation that the disciplinary authority has not proved the charges leveled against DGO No.1, 2 and 3.
25. Hence, I proceed to pass the following:

ORDER

The Disciplinary Authority has not proved the charges framed against the DGO No.1 **Sri. H. Chandrashekar**, Assistant Executive Engineer, KUWS & DB, Sagar, Shimoga District; DGO No.2 **Sri. Suhas**, Assistant Engineer, KUWS & DB, Sagar, Shimoga and DGO No.3 **Sri. Bhadregowda**,



Executive Engineer, KUWS & DB, Sagar, Shimoga District (presently retired).

The date of retirement of DGO No.1, 2 & 3 are 30/06/2024, 30/06/2049 and 29/02/2016 respectively.

This report be submitted to the Hon'ble Upalokayukta-2 in a sealed cover forthwith.

Dated this the 19th November, 2020



(K.BHAGYA)

Additional Registrar Enquiries-14,
Karnataka Lokayukta,
Bangalore.

ANNEXURES

Sl. No.	Particulars of Documents	
1	Witness examined on behalf of the Disciplinary Authority	
	PW-1	Sri. N. Keriappa S/o N. Narayanashetty, Temple Road, Talaguppa, Sagar Taluk, Shimoga District
	PW-2	Sri. C.N Anand, Rtd. Executive Engineer, Bengaluru
	PW-3	Sri. Maheshwargowda S.U, Dy.SP, SP Office, Bellary
2	Documents marked on behalf of the Disciplinary Authority Ex.P-1 to Ex.P-10	
	Ex.P.1	Representation given by the complainant with signature dtd: 09/10/2015
	Ex.P.2	Form No.1
	Ex.P.3	Form No.2 (Affidavit)
	Ex.P.4	Spot Mahazar with signature
	Ex.P.5	Photographs
	Ex.P.6	Investigation report with signature
	Ex.P.7	Documents pertaining to augmentation of water supply scheme/Annexure-I
	Ex.P.8	Extension of work-Annexure-II
	Ex.P.9	Payment details/ Contract Certificate, Inspection Report- Annexure-III with enclosures
	Ex.P.10	Payments details-Annexure-IV

	Ex.P.11	Third Party Inspection Report-Annexure-V with enclosures
	Ex.P.12	Letter correspondence regarding water supply pipeline-Annexure-VI
	Ex.P.13	Augmentation of Water Supply Scheme-Annexure-VII
	Ex.P.14	Statement of Villagers and Applicant
	Ex.P.15	Report submitted by Dy.SP, KLA, Shimoga
	Ex.P.16	Letter addressed by SP, KLA, Chitradurga
	Ex.P.17	Letter correspondence & notices
	Witness examined on behalf of the DGO, Documents marked on behalf of the DGO	
3	DW-1	Sri. H. Chandrashekar, Assistant Executive Engineer, KUWS & DB, Sagar, Shimoga District
4	Documents marked on behalf of the DGOs through the complainant	
	Ex.D.1	CTC
	Ex.D.2	Government Proceedings
	Ex.D.3	KUWS & DB Proceedings with enclosures
	Ex.D.4	Tender Agreement
	Ex.D.5	Letter of Acceptance
	Ex.D.6	Agreement
	Ex.D.7	Inspection Report
	Ex.D.8	Technical Report
	Ex.D.9	Concrete Cube Test Report
	Ex.D.10	Letter addressed to Commissioner, CMC, Sagar with enclosures

Ex.D.11	Letter addressed Executive Engineer, KUWS & DB Division, Shimoga
Ex.D.12	Letter addressed by Executive Engineer, KUWS & DB Division, Shimoga
Ex.D.13	Letter addressed to Chief Engineer KUWS & DB, Bengaluru
Ex.D.14	Letter addressed to Secretary KUWS & DB, Bengaluru

Dated this the 19th November, 2020



(K.BHAGYA)

Additional Registrar Enquiries-14,
Karnataka Lokayukta,
Bangalore.



KARNATAKA LOKAYUKTA

No:UPLOK-2/DE/595/2018/ARE-14

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 20.11.2020.

RECOMMENDATION

Sub:- Departmental inquiry against (1) Shri H.Chandrashekar, Assistant Executive Engineer, (2) Sri Suhas, Assistant Engineer, and (3) Sri Bhadregowda, Executive Engineer, Karnataka Urban Water Supply and Drainage Board, Sagar, Shimoga District- reg.

Ref:- 1) Proceedings Order No. KWB/HRD-1/1932/2018-19 dated 30.11.2018.

2) Nomination order No. UPLOK-2/DE/595/2018 dated 06.12.2018 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 19.11.2020 of Additional Registrar of Enquiries-14, Karnataka Lokayukta, Bengaluru.

~~~~~

The Karnataka Urban Water Supply and Drainage Board, by its order dated 30.11.2018 initiated the disciplinary proceedings against (1) Shri H.Chandrashekar, Assistant Executive Engineer, (2) Sri Suhas, Assistant Engineer, and (3) Sri Bhadregowda, Executive Engineer, Karnataka Urban Water

Supply and Drainage Board, Sagar, Shimoga District, [hereinafter referred to as Delinquent Board Officials, for short as 'DBOs 1 to 3 respectively'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE/595/2018 dated 06.12.2018 nominated Additional Registrar of Enquiries-14, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DBOs for the alleged charge of misconduct, said to have been committed by them.

3. The DBO - 1 Shri H.Chandrashekar, Assistant Executive Engineer, DBO - 2 Sri Suhas, Assistant Engineer, and DBO -3 Sri Bhadregowda, Executive Engineer, KUWS & DB, Sagar, Shimoga District, were tried for the following charges :-

“ ಅ.ಸ.ನೌಕರರಾದ 1. ಶ್ರೀ ಹೆಚ್.ಚಂದ್ರಶೇಖರ್, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, 2. ಶ್ರೀ ಸುಹಾಸ್, ಸಹಾಯಕ ಅಭಿಯಂತರರು ಮತ್ತು 3. ಶ್ರೀ ಭದ್ರೇಗೌಡ, ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ, ಸಾಗರ ತಾಲ್ಲೂಕು, ಶಿವಮೊಗ್ಗ ಜಿಲ್ಲೆ ನೀವುಗಳು ಶಿವಮೊಗ್ಗ ಜಿಲ್ಲೆ ಸಾಗರ ತಾಲ್ಲೂಕು ಸಾಗರ ಪಟ್ಟಣಕ್ಕೆ ಕುಡಿಯುವ ನೀರು ಸರಬರಾಜು ಕಾಮಗಾರಿ ನಡೆಯುತ್ತಿದ್ದು, ಶರಾವತಿ ನದಿ ನೀರನ್ನು ಹಿರೇಮನೆ, ತಾಳಗುಪ್ಪ, ಶಿರವಂತೆ ಮಾರ್ಗವಾಗಿ ಪೈಪ್‌ಲೈನ್‌ಗಳ ಮೂಲಕ ಸಾಗರ ಪಟ್ಟಣಕ್ಕೆ ಕುಡಿಯುವ ನೀರು ಯೋಜನೆಗೆ ಸರ್ಕಾರದಿಂದ ರೂ.3,706.15 ಲಕ್ಷಗಳು ಗುತ್ತಿಗೆದಾರರಾದ ಮೆ.ಸೀನ್ ಇನ್‌ಫ್ರಾಸ್ಟ್ರಕ್ಚರ್ ಅ. ಹೈದರಾಬಾದರವರಿಗೆ ಆಗಿದ್ದು, ಸದರಿ ಕಾಮಗಾರಿಗಳು ಅತ್ಯಂತ ಕಳಪೆಯಿಂದ ಕೂಡಿದ್ದು ಗುಡ್ಡೇಮನೆ, ತಾಳಗುಪ್ಪ, ಅಲಕ್ಕಿ, ಶಿರವಂತೆ,

ಗಾಲೇಪುರ, ಕುಗ್ಗೆ ಮುಂತಾದ ಕಡೆ ಪೈಪ್‌ಲೈನ್‌ಗಳಿಗಾಗಿ ತೆಗೆದ ಗುಂಡಿಗಳನ್ನು ಮುಚ್ಚಿರುವುದಿಲ್ಲ. ಅಲ್ಲಲ್ಲಿ ಹೊಂಡಗಳು ಬಿದ್ದಿದ್ದು, ಜಾನುವಾರುಗಳು, ವಾಹನ ಸವಾರರು ಓಡಾಡಲು ಕಷ್ಟಕರವಾಗಿದ್ದು, ಸದರಿ ಎಲ್ಲಾ ಕಾಮಗಾರಿಗಳಿಗೂ ಸಹ ಬಲ್ ಮಾಡಿಕೊಂಡಿರುತ್ತೀರಿ. (ಆದರೆ ಹೊಂಡ ಗುಂಡಿಗಳ ಎದುರುಗಡೆ ಇರುವ ಅಂಗಡಿ ಮಾಲೀಕರು ತಾವೇ ತಮ್ಮ ಬರ್ಜನಿಂದ ಮುಚ್ಚಿಕೊಂಡಿದ್ದಾರೆ). ಪೈಪ್‌ಲೈನ್‌ಗಳನ್ನು ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ ಪ್ರಾಧಿಕಾರದ ಅನುಮತಿ ಇಲ್ಲದೇ ರಸ್ತೆ ಬದಿ ಹಾಕಿರುತ್ತೀರಿ. ಇದರಿಂದಾಗಿ, ರಸ್ತೆ ಅಗಲವಾದರೆ, ಸರ್ಕಾರಕ್ಕೆ ಕೋಟ್ಯಾಂತರ ರೂಪಾಯಿ ನಷ್ಟವಾಗುತ್ತದೆ ಹಾಗೂ ಅಳವಡಿಸಲಾದ ಎಲ್ಲಾ ಪೈಪ್‌ಗಳು ಅಂದಾಜು ಪಟ್ಟಿಯಂತೆ ಇಲ್ಲ. ಪೈಪ್‌ಗಳ ಮೇಲಿನ ಕೋಟಿಂಗ್, ಕ್ಯೂರಿಂಗ್‌ಗೆ ಸರಿಯಾದ ರೀತಿಯಲ್ಲಿ ಸಿಮೆಂಟ್ ಬಳಸಿಲ್ಲ. ಇದರ ಬಗ್ಗೆ ಸಿಮ್‌ನ್ನು ದೂರುದಾರರು ಕೇಳಿಕೊಂಡರೂ ಸಹ ಯಾವುದೇ ಕ್ರಮ ಜರುಗಿಸದೇ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ದುವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ ಎಂದು ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.”


4. The Inquiry Officer (Additional Registrar of Enquiries-14) on proper appreciation of oral and documentary evidence has held that, the above charge against the DBO - 1 Shri H.Chandrashekar, Assistant Executive Engineer, DBO - 2 Sri Suhas, Assistant Engineer, and DBO -3 Sri Bhadregowda, Executive Engineer, KUWS & DB, Sagar, Shimoga District, is 'not proved'.

5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and exonerate DBO - 1 Shri H.Chandrashekar, Assistant Executive Engineer, DBO - 2 Sri Suhas, Assistant Engineer,

and DBO -3 Sri Bhadregowda, Executive Engineer, KUWS & DB,  
Sagar, Shimoga District, from the charges leveled against them.

8. Action taken in the matter shall be intimated to this  
Authority.

Connected records are enclosed herewith.

  
20-11-20  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

BS\*